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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. No. 1969 of 1990

New Delhi, this the 2nd day of September, 1994

Hon'ble Sri A.V. Haridasan, Member (J)

Hon'ble Sri B.K. Singh, Member (A)

Gautam Karmakar  
S/o Sri A.R. Karmakar  
37/437, RK Ashram Marg  
New Delhi.

.. Applicant

(By Sri C.N. Reddy, Advocate )

V/s

1. Union of India  
through the Director General,  
All India Radio,  
Aakashwani Bhawan,  
New Delhi. .. Respondent

(By Sri P.H. Ramchandani, Advocate )

ORDER (ORAL)

Hon'ble Sri A.V. Haridasan, Member (J)

The applicant who was engaged as casual Water Boy on 24-4-90 and discharged on 26-10-90 has in this application sought to quash the order of his discharge and for a direction that he may be continued in service, and regularise with effect from the date on which he was initially appointed.

2. The respondents, in their reply has contended that the applicant was engaged purely on casual basis when work was available and was discharged as the

work did not exist. According to them, the applicant has no right for regularisation or for getting his discharge quashed.

3. When the application was admitted on 28-9-90 an interim order was issued directing that applicant should be continued as casual labourers in preference to his juniors and freshers.

4. Now when the application came up for final hearing, none appeared on either side. However, we are of the view that the application may be disposed of with proper direction. Hence, we direct the respondents to consider for re-engagement of the applicant as Water Boy in case the work is available and in preference to persons with less casual service. There is no order as to costs.

( B.K. Singh )  
Member (A)

( A.V. Haridasan )  
Member (J)

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